

urban water supply schemes during the Third Five Year Plan;

(b) the amount actually spent during these years; and

(c) The reasons for non-utilization of funds

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) A sum of Rs. 349.52 lakhs has been paid as loan to the Government of Rajasthan during the Third Five Year Plan for Urban Water Supply and Drainage Schemes.

An amount of Rs. 387.72 lakhs has been paid as grant-in-aid to the Government of Rajasthan during the Third Five Year Plan for all the Centrally Aided Schemes under the Health Sector including the Rural Water Supply Schemes.

(b) and (c). The required information is being collected and will be laid on the Table of the Sabha when received.

Proceedings against an Income-Tax Officer

4172. Shri Kishen Pattanayak:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that an officer in the Income-Tax Department was being proceeded against/or was suspended for his having allowed speculation-loss of a considerable sum of money to one of the Kilachand Group/or related to that Group some years ago in Bombay;

(b) the exact amount of the loss so allowed;

(c) whether the proceedings or case against the said officer was dropped; and

(d) if so, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) M/s. Kilachand Devchand and Co. in the assessment year 1949-50 claimed a loss of Rs. 56.64 lakh; under the head "Cotton Forward Business" Account. The Income-tax Officer while completing the assessment allowed the loss claimed by the company as having been genuine, incurred. The preliminary enquiries made revealed that the action of the Income-tax Officer was suspicious. At the time, the officer was on leave preparatory to retirement. He was recalled to duty and was placed under suspension.

(b) The amount of loss so allowed by the Income-tax Officer was Rs. 56,66,754.

(c) As a result of the proceedings it was held that the officer had been negligent. Since, however, he had already superannuated, he was allowed to retire forthwith. The pay and allowance admissible to him during the period of suspension was restricted to the amount of the subsistence allowance already drawn and the period of suspension was not allowed to be treated as on duty for pension purposes.

(d) Does not arise.

Consumption of Electricity by Libraries in Kerala

4173. Shri Warior:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that in Kerala State, restrictions imposed on the consumption of electricity by Public libraries are the same as those imposed on industrial undertakings; and

(b) if so, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):
 (a) No.

(b) Does not arise.